

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.12.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Company Petition IB/58/2022
NAME OF THE COMPANY	Mytrah Energy (India) Pvt Ltd
NAME OF THE PETITIONER(S)	DBS Bank(India) Ltd
NAME OF THE RESPONDENT(S)	Mytrah Energy (India) Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

Ld. Counsels for both sides present.

Ld. Counsel for the Corporate Debtor submits that the Corporate Debtor is seriously considering an amicable settlement with the Financial Creditor and in fact an amount of Rs.2.0 crores has already been paid in anticipation of a settlement and if four weeks time is granted, there is every likelihood of the matter being settled between the parties, thus submitting prayed for four weeks extension of time. This Tribunal had earlier on similar plea had granted reasonable time. However, as the Ld. Counsel for the Financial Creditor also submitted that there is a likelihood of the settlement, we grant time till 23.12.2022 as a last chance. In default of settlement, we shall hear the parties.

The matter adjourned to 23.12.2022.

Sd/-

MEMBER TECHNICAL

Sd/-

MEMBER JUDICIAL